

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

12

R.A. No. 286 of 1992 in O.A. 741/88

Dr. Babu Ram

....

Applicant

Versus

Union of India

....

Respondents

JUDGEMENT

In this Review Application, the review applicant, Dr. Babu Ram, has prayed for review of orders passed by us in O.A. No. 741/88 on 6.6.1992. The review is sought on the following grounds:-

- a) That the Tribunal has erred by deciding the O.A. on the basis of a letter from Director General ICAR to one M.P.
- ii) That actually Respondent No.4 had issued certificate to the effect that he had found the applicant suitably qualified and endorsed a certificate about such due qualification for onward transmission to the authorities.
- iii) That Rule 11.9(b) specifically provides that the Respondent-3 had acted to the prejudice of the applicant and that the Tribunal had erred in not appreciating the importance to be given to irrelevant considerations.

He has also urged other grounds.

2. We have perused the various grounds stated in the Review Application and also gone through our orders dated 6.6.92. None of the points mentioned in the review application amounts to either--

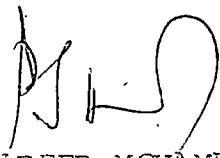
- (i) an error apparent on the face of record;
- (ii) discloses any matter which could not have been brought out without undue difficulty at the time of hearing; ~~and~~ or



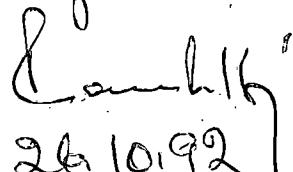
(13)

iii) nor there is any analogous reason to (i) and (ii) ^{like} above.

3. What the ~~app~~ review applicant is praying for is a re-hearing of the case on various grounds which is not permissible in an application for review and the petition being without merits is rejected.


(P.S. HABEEB MOHAMED)
MEMBER (ADMINISTRATIVE)

Agree.


26/10/92

Recd. by Post.
Order on R.A. 286/92 is
signed to day. R.A. is
rejected


26/10/92